FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR GUJARAT POSITRA STEEL COMPANY LIMITED OPERATING IN THE BUSINESS OF TRADING, PROCESSING, MANUFACTURING, IMPORTING, EXPORTING, DEALING, AND DISTRIBUTING ALL KINDS OF PRIMARY AND SECONDARY STEEL AND STEEL PRODUCTS AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No.~~	**GUJARAT POSITRA STEEL COMPANY LIMITED** **CIN:** U27100MH2005PLC152813 **PAN:** AACCG3370L
2.	Address of the registered office	**Regd. Office:** 13/198, J. Tata Road, Khetan Bhavan, Churchgate, Mumbai City, Mumbai, Maharashtra, India, 400020
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at **cirp.gpscl@npvinsolvency.in**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at **cirp.gpscl@npvinsolvency.in**
10.	Last date for receipt of expression of interest	16-02-2026
11.	Date of issue of provisional list of prospective resolution applicants	26-02-2026
12.	Last date for submission of objections to provisional list	03-03-2026
13.	Date of issue of final list of prospective resolution applicants	13-03-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18-03-2026
15.	Last date for submission of resolution plans	17-04-2026
16.	Process email id to submit Expression of Interest	**cirp.gpscl@npvinsolvency.in**
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
IPE REG. No. IBBI/IPE/0040

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Mohit Bipinchandra Adatiya

Appointed as Resolution Professional
In The Matter of Gujarat Positra Steel Company Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2026
Address- 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmadabad– 380059, Gujarat

Date: 01.02.2026
Place: Ahmedabad

सेंट्रल बैंक ऑफ इंडिया
सेन्ट्रल बैंक ऑफ़ इंडिया
Central Bank of India

CENTRAL OFFICE: CHANDER MUKHI, NARIMAN POINT, MUMBAI - 400 021
SAM BRANCH:- STANDARD BUILDING, 2ND FLOOR, DR. D. N. ROAD, FORT, MUMBAI-23

SALE NOTICE FOR SALE OF MOVEABLE/ IMMOVABLE PROPERTIES

E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with provision to Rule 6(2), 8(6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/ charged to the Secured Creditor, physical possession, symbolic possession (specifically marked against the property) of which has been taken by the Authorized Officer of Central Bank of India (Secured Creditor) will be sold on "AS IS WHERE IS " and "AS IS WHAT IS " and " WHATEVER THERE IS" as mentioned below against the properties for the recovery of amount due to the Secured Creditor from the Borrowers and Guarantors as mentioned below. To the best of knowledge and information of the Authorized officer, there are no encumbrances on the property. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues affecting the property, prior to submitting their bid. The Reserve Price and Earnest Money Deposit (EMD) is also mentioned below against each property.

E-Auction	Date of Inspection & time	Last date & time for deposit of Bid amount	E-Auction Date & time
Sr no 1 to 2	12th February 2026 12.00 PM to 4.00 PM	20th February 2026, 12.00PM	20th February 2026, 10.00 AM to 6.00PM

Sr. No.	Name of the Borrower/ Guarantors / Mortgagors & Contact no. of Branch	Demand Notice Date & Due Amount (Rs. In lac)	Details of the property	Type of Possession (Physical/ Symbolic)	Reserve price/ EMD/ Bid increase (Rs. in lac)
1	**M/s Meuse Garb Pvt Ltd** **Mr. Uday Pratap Singh (Director/Guarantor)** **Kavya Amit Singh (Director/Guarantor)** **Madhav Jagdish Agarwal (Director/Guarantor)** **Meuse Kara & Sugarcane Mafatlal Ltd (Corporate Guarantor)** **B/o Stressed Asset Management Branch** **Ms. Shilpa Anand- Mob No 9004374559**	28.03.2018 Rs. 1640.48 Lacs as on 21.03.2018 plus interest & charges thereof	Property ID –CBINMEUSELKO01 First Floor, Shop No.1,2,3,4,5,6,7,8,10,11,12 ,13,14 (Total13 Shops), Vijay Tower, Plot No. CP-1, Vaastu Khand, Ward Chinhut, Near Tulip Apartment and Chinhut Crossing, Gomti Nagar, Lucknow, Uttar Pradesh Name of mortgager – Mr Uday Pratap Singh Area as per Sale deed- 3255.23 sq ft Area available at site- approx. 5000 sq ft	Physical	360.00/ 36.00/ 3.00
2	**M/s. Sunsolar Renewal Energy Pvt Ltd (Borrower).** **Mr Kamal K Singh (Director)** **Dr Aditya K Singh(Director),** **Mr Rajeev Shiv Shanker Aggarwal (Director), ,** **M/s Rolta Pvt Ltd (Corporate Guarantor)** **B/o Stressed Asset Management Branch, Mumbai** **Mr Rajeev Kumar Jha** **Mob No 7045792450**	25.05.2018 3825.27 Lakh + interest and charges thereof	Property ID – CBINSUNSOLAR01 Plant and Machinery (Solar Plant) situated at Plot No.35, Rolta Centre II, MIDC, Central Road, Marol Industrial Area, Andheri (E), Mumbai -400 093	Constructive (Symbolic)	112.00/ 11.20/ 1.00 (Price is inclusive of GST)

The auction will be conducted through the Bank's approved service provider: Website of E-auction agency **https://baanknet.com/** E-auction agency contact details are:

PSB Alliance eBKray Helpdesk No. +918291220220 Email: support.baanknet@psballiance.com

For Any queries related to bidder registration and EMD payment/refund related queries: **Email: support.baanknet@psballiance.com** Please contact the helpdesk officials during office hours on the working days

It is advisable for Bidders to complete the following formalities well in advance.

Step 1: Bidder/Purchaser registration: Bidder to register on e-Auction Platform https://baanknet.com/ using his mobile number and email-id

Step 2: KYC verification: As a part of e-KYC the documents will be verified by the system.

Please note that Steps 1 & 2 should be completed by bidder well in advance.

Step3: EMD amount: The interested Bidders/Purchasers has to transfer the EMD amount using online mode (i.e. NEFT/Transfer/UPI/Net Banking) in his Global EMD Wallet well in advance before/during the auction time. In case EMD amount is not available in Global EMD Wallet, system will not allow to bid. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance, before the auction time. Bidders may give offers either for one or for all the properties. Only after having sufficient EMD in his Wallet, the interested bidder will be able to bid on the date of e-auction. Bidder's Global Wallet should have sufficient balance (>=EMD amount) at the time of bidding. In case of offers for more than one property bidders will have to deposit EMD for each property. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem

Please follow the guidelines available at https://baanknet.com/ for payment of EMD/bidding during auction process

Step 4: Bidding Process and Auction Results:

Interested Registered bidders can bid online on e-Auction Platform after completing Step 1, 2 and 3.

In case there is sole bidder for any property, the sole bidder will have to participate in the e–auction and will have to increase his/her/its offer at least by the amount equal to the amount of bid increase amount as mentioned in the table above against the property concerned failing which he will not be entitled to be declared successful bidder.

It shall be responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting their bid.

The authorized officer/Bank reserves the right to postpone/cancel or vary any of terms and conditions of the auction without assigning any reason thereof.

The authorized officer is not bound to accept the highest offer and the authorized officer has absolute right to accept or reject any or all offer (s) or adjourn/ postpone/cancel the e-auction without assigning any reason thereof.

Bidding in the last moment should be avoided in the bidders own interest as neither the CENTRAL BANK OF INDIA nor service provider will be responsible for any lapse/failure(Internet failure/power failure etc.). In order to ward-off such contingent situation bidders are requested to make all necessary arrangements/ alternatives such as power supply back up etc., so that they are able to circumvent such situation and are able to participate in auction successfully.

To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances; title of the property/ies, put on auction and claims/rights/dues affecting the property, prior to submitting their bid. The E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the

Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to Bank. The Authorized Officer/Secure Creditor shall not be responsible in any way for any third party claims/rights/dues.

Please follow the guidelines available at https://baanknet.in/ for payment of EMD/bidding during auction

*Please read the user manual available on the website carefully before commencing bidding process. Bank will not be responsible for any complications arise during bidding process, if any.

It is important to note that the auction purchaser shall bear the Stamp duties, including those of sale certificate, registration charges, all statutory dues payable to Government/any authority, Taxes, GST and other charges both existing and future relating to properties over and above bid amount.

For detailed terms and conditions of the sale, please refer to the link provided on our Banks Website **www.centralbankofindia.co.in**

Place: Mumbai
Date: 01.02.2026

Authorized Officer, Central Bank of India
email- agmifb3873@centralbank.bank.in

SEAMEC LIMITED

MEMBER OF THE MMG

CIN: L63032MH1986PLC154910
Regd. & Corp. Office: A-901-905, 9th Floor, 215, Atrium, Andheri Kurla Road, Andheri (East), Mumbai-400093
Tel: (91) 22-66941800 / 33041800/Fax: (91) 22-66941818 / 33041818 | Website: www.seamec.in ; Email: contact@seamec.in

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2025

(Rs. In lakh, except per share data)

Sr. No.	Particulars	Standalone			Consolidated		
		Quarter ended		Nine Months Ended	Quarter ended		Nine Months Ended
		31.12.2025	31.12.2024	31.12.2025	31.12.2025	31.12.2024	31.12.2025
1.	Total Income from Operations (Net)	31,654	13,266	63,088	33,144	13,938	66,966
2.	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	10,951	288	16,759	10,790	(262)	16,183
3.	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	10,951	288	16,759	10,790	(259)	16,183
4.	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	10,134	225	15,511	9,976	(323)	14,982
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	10,149	230	15,530	10,648	(91)	17,498
6.	Equity Share Capital (face value of Rs. 10 per share)	2,543	2,543	2,543	2,543	2,543	2,543
7.	Other Equity excluding Revaluation Reserve*	-	-	-	-	-	-
8.	Earnings Per Share Basic & Diluted	39.85	0.88	60.99	39.18	(1.31)	58.17

* For the year ended March 31, 2025, Other Equity excluding Revaluation Reserve on standalone basis is ₹96,115 lakhs and on consolidated basis is ₹98,245 lakhs

Notes:

1. The above is an extract of the detailed format of the standalone and consolidated financial results for the quarter ended December 31, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of standalone and consolidated financial results is available on the Stock Exchanges' websites – (www.bseindia.com / www.nseindia.com) and the Company's website (www.seamec.in) and these can also be accessed through the QR Code given below
2. The above financial results have been reviewed by the Audit Committee and thereafter were approved by the Board of Directors at their respective meetings held on January, 30, 2026.

Place : Delhi
Date : January 30, 2026

For and on behalf of Board of Directors
Sd/-
Sanjeev Agrawal
Chairman

DHANLAXMI FABRICS LIMITED

CIN: L17120MH1992PLC068861
CORPORATE OFFICE ADDRESS: 401/402, Kailash Corporate Lounge, Veer Savarkar Marg, Park Site, Vikhroli (West) Mumbai - 400 079.
EMAIL ID: info@dlf.net.in, PHONE NO: :022-25181103/ 25181102

STATEMENT OF THE CONSOLIDATED UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED 31.12.2025

(Rs. In Lacs except earnings per share and number of share)

Particulars	CONSOLIDATED					
	THREE MONTH ENDED			NINE MONTH ENDED		YEARLY
	30-09-2025	30/09/2025	31/12/2024	31/12/2025	31/12/2024	31.03.2025
	Un-Audited	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Audited)
Total Income from Operations(Net)	1202.15	411.75	290.67	1931.02	1098.33	1494.05
Net Profit/Loss from ordinary Activities after Tax	-7.10	-130.96	2.57	-153.83	-0.03	8.95
Net Profit/Loss for the period after Tax (after extraordinary Items)	-7.10	-130.96	2.57	-153.83	-0.03	8.95
Equity Share Capital	858.11	858.11	858.11	858.11	858.11	858.11
Earnings Per Share (before extraordinary items)	-0.08	-1.53	0.03	-1.79	-0.00	0.10
Earnings Per Share (after extraordinary items)	-0.08	-1.53	0.03	-1.79	-0.00	0.10

STATEMENT OF THE STANDALONE UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED 31.12.2025

(Rs. In Lacs except earnings per share and number of share)

Particulars	STANDALONE					
	THREE MONTH ENDED			NINE MONTH ENDED		YEARLY
	30-09-2025	30/09/2025	31/12/2024	31/12/2025	31/12/2024	31.03.2025
	Un-Audited	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Audited)
Total Income from Operations (Net)	832.24	363.00	243.88	1449.23	844.35	1090.39
Net Profit/Loss from ordinary Activities after Tax	-54.30	-120.06	50.34	-186.18	43.10	8.75
Net Profit/Loss for the period after Tax (after extraordinary Items)	-54.30	-120.06	50.34	-186.18	43.10	8.75
Equity Share Capital	858.11	858.11	858.11	858.11	858.11	858.11
Earnings Per Share (before extraordinary items)	-0.63	-1.40	0.59	-2.17	0.50	0.10
Earnings Per Share (after extraordinary items)	-0.63	-1.40	0.59	-2.17	0.50	0.10

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites.

Place : Mumbai
Date: 30.01.2026

For Dhanlaxmi Fabrics Limited
Sd/-
Mr. Vinod Sohanlal Jhawar
Managing Director
DIN: 00002903

SUMUKA AGRO INDUSTRIES LIMITED

(PREVIOUSLY KNOWN AS SUPERB PAPERS LIMITED)
CIN :- L74110MH1989PLC289950
Regd. Office: Shanti Vihar Building No. C-5, Shop 6, Mira Road E, Bhayander East, Thane, Thane, Maharashtra, India, 401105,
E-mail: sumukaagro@gmail.com, Website: www.sumukaagro.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE 3RD QUARTER ENDED 31.12.2025

In RS. (Lakhs)

SR. No	Particulars	QUARTER ENDED			NINE MONTHS ENDED		YEAR ENDED
		31.12.2025	30.09.2025	31.12.2024	31.12.2025	31.12.2024	31.03.2025
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	**Income from Operations**						
	(a) Net sales/income from operations (Net of Excise duty)	2,117.40	2,092.93	1,702.75	6,179.31	4,479.37	6,229.51
	(b) Other Operating Income	0.00	0.00	-	0.03		0.16
	Total Income from opeations(net)	**2,117.41**	**2,092.93**	**1,702.75**	**6,179.34**	**4,479.37**	**6,229.67**
2	**Expenses**						
	(a) Cost of materials consumed						
	(b) Purchases of stock-in-trade	1,994.86	1,970.00	1,595.16	5,798.47	4,139.14	5,746.95
	(c) Chages in inventories of finished goods work-in-progress and stock in-trade	(26.80)	5.12	(35.42)	(14.85)	(69.18)	(78.94)
	(d) Employee benefits expenses	25.74	21.85	22.13	61.07	62.85	76.20
	(e) Depreciation and amortisation expenses	3.04	3.04	3,47	8.99	10.42	14.33
	(f) Other expenses(Any item exceeding	33.34	8.55	22.34	60.16	59.58	77.87
	(g) Finance Cost	10.27	9.82	0.09	31.66	0.31	16.49
	Total Expenses	**2,040.45**	**2,018.39**	**1,607.77**	**5,945.50**	**4,203.12**	**5,852.90**
3	**Profit/(Loss) before exceptional items and tax (1-2)**	76.96	74.54	94.97	233.84	276.25	376.77
4	**Exceptional Items**						10.78
5	**Profit before Tax (3-4)**	76.96	74.54	94.97	233.84	276.25	365.99
6	**Tax expense**						
	(a) Current Tax	-	-	23.90		69.53	92.53
	(b) Deferred Tax						(0.42)
7	**Profit/(Loss) for the period from continuing Operations**	76.96	74.54	71.07	233.84	206.72	**273.89**
	Profit/(Loss) from discontinued operations	-	-	-	-	-	
	Tax expenses from discontinued operations	-	-	-	-	-	-
8	**Profit/(Loss) from discontinued operations (after tax)**	**-**	**-**	**-**	**-**	**-**	**-**
9	**Profit/(loss) for the period**	**76.96**	**74.54**	**71.07**	**233.84**	**206.72**	**273.89**
10	**Other Comprehensive Income/(Loss)**				-	-	
	(i) Items that will not be reclassified to profit or loss				-	-	
	(ii) Income tax relating to items that will not be reclassified to profit or loss				-	-	
	(i) Items that will be reclassified to profit or loss				-	-	
	(ii) Income tax relating to items that will be reclassified to profit or loss				-	-	
11	**Total Comprehensive Income for the period (9+10)**	**76.96**	**74.54**	**71.07**	**233.84**	**206.72**	**273.89**
12	Paid-up equity share capital (Face Value 10/-)	710.71	710.72	710.71	710.71	710.71	710.72
13	Reserve excluding Revaluation Reserves as per Balance Sheet of previous accounting year						905.49
14	**Earning Per equity share captial (Rs.)**						
	(a) Basic	1.08	1.05	1.00	3.29	2.91	3.85
	(b) Diluted	1.08	1.05	1.00	3.29	2.91	3.85

1 The Financial results were reviewed by the Audit Committee and taken on record by the Board of Directors 'at its meeting held on 31st January, 2026
2 The Operations of the Company are considered as Single segment reporting as defined an account standard is not applicable.
The Financial Results have been prepared in accordance with the Indian Accounting Standards (IND AS) specified In the Companies (Indian Accounting
3 Standards) Rules, 2015 (as amended) under Section 133 of the Companies Act, 2013.
4 Figures of the previous periods are regrouped , wherever necessary, to correspond with current periods.

For Sumuka Agro Industries Limited
Sd/-
Paresh Thakker Director
Director
DIN : 07336390

Place : Mumbai
Date : 31-01-2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR GUJARAT POSITRA STEEL COMPANY LIMITED

OPERATING IN THE BUSINESS OF TRADING, PROCESSING, MANUFACTURING, IMPORTING, EXPORTING, DEALING, AND DISTRIBUTING ALL KINDS OF PRIMARY AND SECONDARY STEEL AND STEEL PRODUCTS AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	GUJARAT POSITRA STEEL COMPANY LIMITED CIN: U27100MH2005PLC152813 PAN: AACCG3370L
2.	Address of the registered office	Regd. Office: 13/198, J. Tata Road, Khetan Bhavan, Churchgate, Mumbai City, Mumbai, Maharashtra, India, 400020
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.gpscl@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.gpscl@npvinsolvency.in
10.	Last date for receipt of expression of interest	16-02-2026
11.	Date of issue of provisional list of prospective resolution applicants	26-02-2026
12.	Last date for submission of objections to provisional list	03-03-2026
13.	Date of issue of final list of prospective resolution applicants	13-03-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18-03-2026
15.	Last date for submission of resolution plans	17-04-2026
16.	Process email id to submit Expression of Interest	cirp.gpscl@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Mohit Bipinchandra Adatiya
Appointed as Resolution Professional
In The Matter of Gujarat Positra Steel Company Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2026
Address- 10th Floor, 1003, Zion Z1, Ramdas Road, [illegible] 380059, Gujarat

Date: 01.02.2026
Place: Ahmedabad

गोव्यातील चिंबल तळ्याचा परिसर 'पाणथळ' म्हणून जाहीर

पणजी

उत्तर गोवा जिल्ह्यातील तिसवाडी तालुक्यातील चिंबल येथील ऐतिहासिक तळ्याचा २६.३१ हेक्टर परिसर आता 'पाणथळ 'म्हणून जाहीर करण्यात आले आहे. विशेष म्हणजे हे तळे २३ प्रजातींचे वन्यप्राणी, पक्षी आणि विविध प्रकारच्या माशांचे सुरक्षित निवासस्थान बनले आहे,अशी माहिती गोवा पाणथळ प्राधिकरण आणि गोवा जैवविविधता मंडळाने तयार केलेल्या अहवालात नमूद केली आहे.

या संयुक्त अहवालात म्हटले

एकूण २३ प्रजातींच्या पशू-पक्ष्यांचा अधिवास

आहे की,चिंबल तळ्याचा मुख्य विस्तार १.५५ हेक्टरवर असून त्याची खोली २० मीटर आहे. हे तळे समुद्रसपाटीपासून ५२ मीटर उंचीवर वसलेले आहे. पावसाचे पाणी, भूजल, पाणलोट क्षेत्र, नैसर्गिक झरे आणि तळ्याच्या तळाशी असलेल्या उघड्या विहिरी हे या तळ्याचे मुख्य पाण्याचे स्रोत आहेत. हे पूर्णपणे गोड्या पाण्याचे तळे आहे. तळ्याच्या ६१.९५ टक्के पाणलोट क्षेत्रात प्रजाती), कबुतर, भारद्वाज, केवळ जंगल असून तिथे मानवी हस्तक्षेप किंवा वस्ती नाही. हे तळे शेती, मत्स्यपालन आणि गुरे चरण्यासाठी हे तळे एक मुख्य नैसर्गिक स्रोत म्हणून ओळखले जाते. या तळ्याच्या परिसरात विविध प्रकारचे पशु-पक्षी आणि जलचर प्राणी आढळतात. रानडुक्कर, रानकोंबडा, मोर, कौरव बगळा, ब्राह्मणी मैना, पाणकावळा, जांभळा बगळा, घुबड, पाणडुबी (बदकाची प्रजाती), कबुतर, भारद्वाज, कोकिळा, टिटवी, कमळपक्षी, किंगफिशर आणि ग्रीन बी-इटर यांसह अनेक जनावरांच्या प्रजातींची नोंद आहे.

व्हेनेझुएलाला अमेरिकेला दर महिन्याला हिशेब देणार

कराकस

व्हेनेझुएलाचे अंतरिम सरकार दर महिन्याला अमेरिकेला व्यवहाराचा हिशेब देणार आहे. याच्या बदल्यात व्हेनेझुएलाच्या कच्चे तेल विक्रीतून प्राप्त झालेली रक्कम अमेरिका अंतरिम सरकारला उपलब्ध करणार आहे.अमेरिकेचे विदेशमंत्री मार्को रुबियो यांनी ही माहिती अमेरिकेच्या संसदेला दिली.

सध्या प्रारंभी ही रक्कम ज्या खात्यात जमा होणार आहे,ते कतारकडून सांभाळले जाणार असल्याचे रुबियो यांनी सांगितले.यावर डेमोक्रेट खासदारांनी तीव्र आक्षेप दर्शविला. कतार हा देश व्हेनेझुएलापासून हजारो मैल अंतरावर आहे. ही व्यवस्था कायदेशीर आणि पारदर्शक आहे का हे स्पष्ट नाही.कतारच्या राजाला अमेरिकेचे अध्यक्ष डोनाल्ड ट्रम्प यांचे निकटवर्तीय मानले जात असल्याने संशय बळावत असल्याचे डेमोक्रेट खासदारांनी म्हटले.

उद्योगांसाठी वीज दरात कपात पाकिस्तानच्या पंतप्रधानांची घोषणा

इस्लामाबाद

उत्पादकता आणि निर्यात सुधारण्यासाठी पाकिस्तानचे पंतप्रधान शेहबाज शरीफ यांनी मोठी घोषणा केली. पाकिस्तानात औद्योगिक क्षेत्राला पुरवठा करण्यात येणाऱ्या विजेच्या प्रति युनिट दरात ४.४ रुपयांची कपात करण्याचे त्यांनी जाहीर केले. इस्लामाबादमध्ये आयोजित एका समारंभात देशातील प्रमुख निर्यातदार आणि व्यावसायिक व्यक्तींना संबोधित केले. त्यावेळी त्यांनी ही घोषणा केली.

ते पुढे म्हणाले की, सरकारच्या आवाक्यात असते तर वीज आणखी १० रुपयांनी कमी केली असती. सरकारचे हात बांधले गेले आहेत. जसे देशवासीय आणि उद्योगपतींना सर्वांना चांगलेच माहीत आहे. कर्ज फेडणे हे आपल्या देशासाठी एक मोठे आव्हान बनले आहे. आपल्या देशाची आर्थिक परिस्थिती सुधारावी म्हणून मी लष्करप्रमुख फील्ड मार्शल असीम मुनीर यांच्यासोबत अनेक देशांचे दौरे केले. या देशांसोबत अनेक करार केले.मी आयएमएफ कार्यक्रमात निधी देण्याची विनंती केली.

स्वयंपाकाचा गॅस लवकरच प्लास्टिकच्या सिलिंडरमध्ये

नवी दिल्ली

अनेक दशकांपासून भारतीयांच्या स्वयंपाकघरात हमखास दिसणारा एलपीजी गॅसचा लाल रंगाचा, लोखंडी, वजनदार सिलिंडर लवकरच इतिहासजमा होणार आहे. त्याची जागा आता प्लास्टिकचे हलके परंतु मजबूत सिलिंडर घेणार आहे.

केंद्रीय पेट्रोलियम मंत्री हरदिपसिंह पुरी यांनी नुकतेच गोव्यात या प्लास्टिकच्या सिलिंडरचे अनावरण केले. लोखंडी सिलिंडरचे काही तोटे आहेत. या सिलिंडरना गंज लागतो. ते खूप जड असल्याने इकडून तिकडे हलवणे कठीण होते. कधी-कधी या सिलिंडरच्या आतील दाब प्रचंड वाढल्याने त्यांचा स्फोट होतो. अनेकदा वायुगळतीही होते. त्यामुळे या लोखंडी सिलिंडरच्या ऐवजी लवकरच हाय डेन्सिटी पॉलिथीनपासून (एचडीपी)तयार केलेले सिलिंडर वितरित केले जाणार आहेत.सार्वजनिक क्षेत्रातील भारत पेट्रोलियम कॉर्पोरेशन लिमिटेडने भारतगॅस लाईट या नावाने हा प्लास्टिकचा सिलिंडर गोव्यात दाखल केला आहे.

दिल्ली दंगलींमधील आरोपी फैजानची निर्दोष मुक्तता

देश विदेश

नवी दिल्ली - २०२० च्या दिल्ली दंगलींमधील आरोपी फैजान ऊर्फ आर्यन याची दिल्लीच्या अतिरिक्त सत्र न्यायालयाने ठोस पुराव्याअभावी निर्दोष मुक्तता केली. २०२० मध्ये दिल्लीत नागरिकत्व सुधारणा कायदा (सीएए) आणि राष्ट्रीय नागरिकत्व नोंदणीच्या (एनआरसी)निषेधार्थ हिंसक आंदोलन झाले होते. यादरम्यान अनेक ठिकाणी दंगली आणि जाळपोळ करण्यात आली होती. फैजानवर ब्रिजपुरी रोडवरील अरुण मॉडर्न पब्लिक सिनियर सेकंडरी स्कूलमध्ये आग लावणाऱ्या दंगलखोरांमध्ये सामील असल्याचा आरोप होता. अतिरिक्त सत्र न्यायाधीश परवीन सिंह यांच्या न्यायासनासमोर नुकतीच या खटल्याची अंतिम सुनावणी झाली. त्याप्रसंगी सरकार पक्षाने कॉन्स्टेबल पीयुष हा एकमेव साक्षीदार या खटल्यात समोर आणला आहे.

नायजरमधील हवाई दलाच्या तळावर दहशतवाद्यांचा हल्ला

नियामी

पश्चिम आफ्रिकेतील नायजर देश सध्या जिहादी दहशतवादाच्या आगीत होरपळत आहे. राजधानी नियामी येथील अत्यंत सुरक्षित मानल्या जाणाऱ्या 'डिओरी हमानी'आंतरराष्ट्रीय विमानतळाजवळील हवाई दलाच्या तळावर मध्यरात्री सशस्त्र दहशतवाद्यांनी भीषण हल्ला चढवला.या हल्ल्याने संपूर्ण परिसर हादरून गेला असून गोळीबार आणि स्फोटांचे भयानक व्हिडिओ आता समोर आले आहेत.

दुचाकीवरून मोठ्या संख्येने आलेल्या दहशतवाद्यांनी हवाई दलाच्या तळाला वेढा घातला आणि मोठा हल्ला केला. एकापाठोपाठ एक झालेल्या स्फोट आणि गोळीबारामुळे परिसरात घबराट पसरली. स्थानिक रहिवासी सांगतात की, दोन तास स्फोटाचा आणि गोळीबाराचा आवाज येत होता. सुरक्षा दलांनी तात्काळ मोर्चा सांभाळत दहशतवाद्यांना घेराव घातला. या चकमकीत

सविस्तर वाचण्यासाठी व शेअर करण्यासाठी हा क्युआर कोड स्कॅन करा

२० दहशतवादी जागीच ठार झाले,तर ११ जणांना जिवंत पकडण्यात यश आले. नायजरने अलीकडेच अल-कायदा आणि इसिससारख्या गटांशी लढण्यासाठी अत्याधुनिक ड्रोन खरेदी केले. हे ड्रोन या तळावर तैनात होते.दहशतवाद्यांना हे ड्रोन नष्ट करायचे होते. नायजरमध्ये २०२३ मध्ये झालेल्या सत्तापालटानंतर सुरक्षेची स्थिती बिघडली असून आता लष्करी राजवट आहे.

तुळजाभवानी मंदिरात व्हीआयपी दर्शन आज बंद

तुळजापूर

महाराष्ट्राची कुलस्वामिनी आई तुळजाभवानीच्या दर्शनासाठी राज्यासह परराज्यातून मोठ्या संख्येने भाविक तुळजापुरात दाखल होत असतात. शनिवार-रविवारची सुट्टी तसेच माघ पौर्णिमेनिमित्त भाविकांची मोठी गर्दी होण्याची शक्यता लक्षात घेऊन तुळजाभवानी मंदिर संस्थानने महत्त्वाचा निर्णय घेतला आहे. उद्या १ फेब्रुवारी रोजी, ५०० रुपयांच्या सशुल्क देणगी दर्शन पास तसेच २०० रुपयांच्या सशुल्क देणगी दर्शन पास बंद ठेवण्यात येणार असल्याची माहिती संस्थानच्या वतीने देण्यात आली आहे.दरम्यान, २०० रुपयांचा सशुल्क देणगी दर्शन पास सुरू राहणार असून त्या भाविकांना प्रांगणातून अभिषेक हॉलमार्गे दर्शनासाठी सोडण्यात येणार आहे. गर्दीचे नियोजन सुरळीत राहावे आणि सर्वसामान्य भाविकांना सुलभ दर्शन मिळावे, यासाठी हा निर्णय घेण्यात आल्याचे संस्थानने स्पष्ट केले आहे.

मलंगगडावरील उरूस सुरू भाविकांच्या गर्दीचा महापूर

रोप-वे वाहतुकीवर विशेष निर्बंध लागू

उल्हासनगर

हिंदू- मुस्लीम ऐक्याचे प्रतिक मानला जाणारा कल्याणजवळचा हाजी मलंगवाडी येथील श्री पीर हाजीमलंग साहिब दर्गा उरुस सुरू झाला आहे. हा ऐतिहासिक उरुस ७ फेब्रुवारी पर्यंत चालणार असून याकाळात लाखो भाविकांची गर्दी उसळण्याची शक्यता आहे.या पार्श्वभूमीवर पोलीस प्रशासनाने पालखी व संदलाच्या दिवशी म्हणजे २ फेब्रुवारी रोजी रोप-वे सेवा व वाहतुकीवर विशेष निर्बंध लागू केले आहेत.

या यात्रेतील मुख्य कार्यक्रम २ फेब्रुवारीच्या मध्यरात्रीपासून ३ फेब्रुवारीच्या पहाटेपर्यंत चालणार आहे. त्या दिवशी मलंगगड व पायथ्याच्या परिसरात मोठ्या प्रमाणावर गर्दी होण्याची शक्यता आहे. यंदा नव्याने सुरू झालेल्या फ्युनिक्युलर रोप-वे सेवेच्या पार्श्वभूमीवर गडावर जाणाऱ्या भाविकांची संख्या अधिक वाढण्याची शक्यता प्रशासनाने व्यक्त केली आहे. या मलंगगडावर एकावेळी केवळ ८ ते १० हजार भाविकांचीच क्षमता असल्याने गर्दी नियंत्रणासाठी काटेकोर उपाययोजना करण्यात आल्या आहेत. २ फेब्रुवारी रोजी गडावर जाण्यासाठी रोप-वे सेवा सकाळी ८.३० सायंकाळी ४.०० या वेळेतच सुरू राहील. सायंकाळी ४ नंतर गडावर जाण्यास बंदी राहील; मात्र खाली उतरण्यासाठी रोप-वे सेवा पुढील तीन तास सुरू ठेवली जाईल, वावजे गावाकडून मलंगगडकडे येणारी सर्व प्रकारची वाहतूक अत्यावश्यक सेवा वगळता बंद ठेवण्यात येणार आहे.पायथ्याशी नियोजित वाहनतळ व्यवस्था करण्यात आली असून, तेथून भाविकांसाठी विशेष बससेवा उपलब्ध राहील.जोशी बाग परिसरात सर्व प्रकारच्या वाहनांना प्रवेशबंदी लागू असेल.खासगी वाहनांसाठी स्वतंत्र पार्किंगची सोय करण्यात आली आहे.

बदलापुरात लोकल पकडताना २८ वर्षीय तरुणीचा मृत्यू

मुंबई

बदलापूर रेल्वे स्थानकात धावती लोकल पकडण्याच्या प्रयत्नात २८ वर्षीय तरुणीचा मृत्यू झाल्याची घटना घडली. चेतना चंद्रशेखर देवरुखकर असे मृत तरुणीचे नाव आहे. सकाळी छत्रपती शिवाजी महाराज टर्मिनसकडे जाणारी ८.११ वाजताची लोकल पकडण्याचा प्रयत्न करत असताना हा अपघात झाला.

मिळालेल्या माहितीनुसार, लोकल फलाटावरून सुटत असताना चेतना देवरुखकर यांनी गाडी पकडण्याचा प्रयत्न केला. मात्र तोल गेल्याने त्या प्लॅटफॉर्म आणि लोकलच्या मधल्या जागेत पडल्या. अपघात इतका गंभीर होता की त्यांचा जागीच मृत्यू झाला. चेतना या जुवेली येथील जगन्नाथ गॅलेक्सी परिसरात राहत होत्या.

शिंदेंचे आमदार थोरवे भाजपाच्या वाटेवर! माजी जिल्हाप्रमुखांचा दावा

रायगड

शिंदे गटाचे आमदार महेंद्र थोरवे हे भाजपामध्ये प्रवेश करण्याच्या तयारीत आहेत. ते उरण, पनवेल आणि कर्जत-खालापूर परिसरात भाजपा आमदार महेश बालदी यांना आडून मदत करत असल्याचा आरोप शिंदे गटाचे माजी जिल्हाप्रमुख अतुल भगत यांनी केला आहे. उरण नगर परिषदेच्या निवडणुकीत उमेदवारांना देण्यात येणारे एबी फॉर्म परस्पर गहाळ करण्यात आल्याचा आरोपही भगत यांनी केला.

अतुल भगत म्हणाले की, जिल्हा परिषद व पंचायत समिती निवडणुकीच्या पार्श्वभूमीवर थोरवे यांनी संबंधित मतदारसंघात शिंदे गट कमकुवत करण्याचा प्रयत्न केला. महेश बालदी यांच्या सूचनेनुसार प्रभारी जिल्हाप्रमुख विनोद साबळे यांच्यामार्फत उरण-पनवेलमधील शिवसेना उमेदवारांना उमेदवारी अर्ज मागे घेण्यास सांगण्यात आल्याचा आरोपही त्यांनी केला. मात्र, स्थानिक सहा उमेदवारांनी हे निर्देश नाकारले. गेल्या साडेतीन वर्षांपासून थोरवे यांची भूमिका शिंदे गटाच्या विरोधात आणि भाजपाला अनुकूल अशी आहे.

मुंबईत आजपासून गर्दीच्या वेळी अवजड वाहनांना बंदी

मुंबई

मुंबईतील वाहतूक कोंडीची समस्या सोडवण्यासाठी तसेच अपघातांचा धोका कमी करण्याच्या उद्देशाने मुंबई वाहतूक पोलीस शाखेने उद्या १ फेब्रवारीपासून संपूर्ण शहरात गर्दीच्या वेळी अवजड वाहनांना प्रवेश बंदी लागू केली आहे.

संपूर्ण मुंबईत सकाळी ८ ते ११ आणि सायंकाळी ५ ते ९ या वेळेत अवजड वाहनांना प्रवेशबंदी असेल. तर दक्षिण मुंबईसाठी नियम अधिक कडक करण्यात आले आहेत. येथे खासगी लक्झरी बससह सर्व अवजड वाहनांना सकाळी ७ वाजल्यापासून मध्यरात्रीपर्यंत अवजड वाहनांना प्रवेशबंदी करण्यात आली आहे. फक्त जीवनावश्यक वस्तुंची वाहतूक करणाऱ्या वाहनांना या नियमामध्ये सूट देण्यात आली आहे. यासंबंधी वाहतूक पोलीस शाखेतील एका अधिकाऱ्याने सांगितले की, मुंबईत ठिकठिकाणी सुरू असलेली बांधकामे आणि वाहनांची प्रचंड वाढती संख्या यामुळे अनेक ठिकाणी दररोज वाहतूक कोंडी होते. या समस्येवर तोडगा म्हणून गर्दीच्या वेळी अवजड वाहनांना प्रवेशबंदी करण्याचा निर्णय घेण्यात आला आहे.

ओशिवरा गोळीबार प्रकरणी कमाल खानला जामीन

मुंबई

ओशिवरा गोळीबार प्रकरणी अभिनेता कमाल खान याला अंधेरी न्याय दंडाधिकाऱ्यांनी जमीन मंजूर केला असून आर्थर रोड जेलमधून त्यांची सुटका करण्यात आली.

पंचवीस हजार रुपयाच्या जातमुचलक्यावर हा हंगामी जामीन मंजूर करण्यात आला. कमाल खान यांच्या वकील सना रईस खान यांनी सांगितले की, त्यांना करण्यात आलेली अटक बेकायदेशीर होती. त्यांना भारतीय नागरिक सुरक्षा संहिता २०२३ नुसार प्राथमिक नोटीस देणे अपेक्षित होते. अटक करण्याबाबतही माझ्या अशिलास काही सांगण्यात आले नाही. शिवाय तपास यंत्रणांनी जप्त केलेल्या गोळ्या या कमाल खान यांच्या परवानाधारक पिस्तुलाशी संबंधित असल्याचा कोणताही पुरावा नाही.

आज मुंबईत रत्नागिरीच्या कुंभार समाजाचा मेळावा

मुंबई

रत्नागिरी तालुक्यातील कोतवडे कुंभारवाडी हितवर्धक मंडळाच्या वतीने उद्या रविवारी माटुंगा पश्चिम येथील कर्नाटक संघाजवळील असलेल्या श्रीपाद मंगल कार्यालयात सकाळी ९ ते रात्री ८.३० यावेळेत कुंभार समाजाच्या भव्य मेळाव्याचे आयोजन करण्यात आले आहे.या मेळाव्यात ज्येष्ठ नागरिकांचा सत्कार, वधूवर मेळावा तसेच 'कोकणची लोकधारा' हा सांस्कृतिक कार्यक्रम असे विविध उपक्रम होणार आहेत. या सभेच्या अध्यक्षस्थानी ज्येष्ठ समाजसेवक आणि प्रमुख मार्गदर्शक दत्तात्रय रसाळकर असतील.

विदर्भातून मुंबईकडे येणाऱ्या रेल्वे दादरपर्यंतच धावणार!

नागपूर

सीएसएमटी अर्थात छत्रपती शिवाजी महाराज टर्मिनस येथील पुनर्विकास कामामुळे विदर्भातून मुंबईकडे जाणाऱ्या रेल्वे गाड्यांचे वेळापत्रक बदलले आहे. रेल लँड डेव्हलपमेंट अथॉरिटीमार्फत सीएसएमटी स्थानकावर सुरू असलेल्या पायाभूत सुविधांच्या कामांमुळे अमरावती व बल्लारशहा येथून निघणाऱ्या दोन प्रमुख रेल्वेगाड्या सीएसएमटीऐवजी दादर स्थानकापर्यंतच धावणार आहेत. ही व्यवस्था १ फेब्रुवारीपासून एप्रिलपर्यंत लागू राहणार आहे.

सीएसएमटीवरील फलाट क्रमांक १६ व १७ येथे पुनर्विकासाशी संबंधित महत्त्वाची कामे हाती घेण्यात आली आहेत.या अंतर्गत फलाटांची संरचनात्मक दुरुस्ती,सिग्नल प्रणालीत सुधारणा तसेच प्रवासी सुविधांशी संबंधित पायाभूत कामे केली जाणार आहेत. या कामांसाठी हे दोन्ही फलाट तब्बल ८५ दिवस बंद ठेवण्यात येणार असून, त्या कालावधीत येथून होणारी सर्व रेल्वे वाहतूक स्थगित राहणार आहे. या पार्श्वभूमीवर मध्य रेल्वेने काही लांब पल्ल्याच्या गाड्यांच्या टर्मिनस स्थानकात तात्पुरता बदल करण्याचा निर्णय घेतला आहे.